

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. No. 1332/2024

In the matter of:

Kashmir Singh

....Applicant

Versus

State of H.P. and others

..... Respondents

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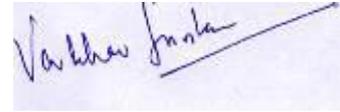
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Respondent No. 05
HPSPCB.

Through Counsel

Dated: 17.07.2025.
Place: Shimla, H.P.



Vaibhav Srivastava
(Advocate)

Compliance and Status Report of the Joint Committee in compliance to order dated 17.04.2025 passed by Hon'ble NGT in the matter of OA No. 1332 of 2024; Kashmir Singh v/s. State of Himachal Pradesh.

1.0. Background:

In this matter, the applicant raised the grievances regarding dust pollution in the area attributing the same to operation of cement manufacturing company namely M/s ACC Cements Limited. The matter was listed for consideration on 17.04.2025 wherein, the Hon'ble National Green Tribunal after considering the reports of the Joint Committee dated 24.01.2025 and 15.04.2025, vide order dated 17.04.2025 (**Annexure-1**) has directed as follows:

"...6. The Respondent No. 6- unit was found to be compliant whereas, air quality parameters outside the residence of the applicant were found to be violative of the environmental norms. The matter of air pollution particularly PM 2.5 exceeding the environmental norms is a matter of grave concern due to its adverse health impacts.

*7. The Air (Prevention and Control of Pollution) Act, 1981, while empowering the Central Pollution Control Board and the State Pollution Control Boards and the U.T. Pollution Control Committees constituted thereunder, also imposes obligations on them under Sections 16 and 17. The Central Pollution Control Board and the State Pollution Control Boards and the U.T. Pollution Control Committees claim to be duly discharging the obligations imposed on them. We also find that regulatory authorities are generally submitting reports regarding industrial units and other project proponents and even the vehicles plying in the vicinity being compliant with the prescribed norms as in the present case. A question arises if the regulatory authorities are discharging their obligations as required by the above-mentioned Statutes and the industries and other project proponents are compliant with environmental norms, then why, despite such compliance, air quality in almost all major cities and other parts of this country exceeds the environmental parameters. **We are not focusing on the causes and also the adverse impact of such air pollution for taking requisite remedial measures.** On the other hand, we are increasingly becoming accustomed to ever rising levels of air pollution. **The causes of air pollution have to be ascertained and remedial measures have to be taken not for well-being of the present generations but also for ensuring the well-being of future generations.***

8. In the facts and circumstances of the present case we direct the CPCB and the HPPCB to constitute a Joint Committee comprising of representatives to be nominated by the Chairman of CPCB and the Chairman of HPPCB and one or more Experts to be co-opted by them to ascertain the causes of air pollution in the area and suggest remedial measures. Report by the Joint Committee may be filed within 2 months. The HPPCB will be the nodal authority for the purpose of coordination and compliance and will bear the expenses of the Joint Committee and its Members as per rules ...”

2.0. Compliance and Status Report:

In compliance to the above directions of the Hon’ble NGT, representatives of the committee were nominated by the Chairman of CPCB and the Chairman of HPPCB vide letters/email dated 07.05.2025 and 02.05.2025 respectively (**Annexure-2** and **Annexure-3**). HPPCB being nodal agency approached NIT, Hamirpur vide letter & e-mail dated 25.06.2025, reminder letter & e-mail dated 04.07.2025 and IIT Ropar vide letter & e-mail dated 04.07.2025 for seeking nomination of experts in the field for co-opting as member in the Joint Committee. (Copy of letters & e-mails are annexed as **Annexure-4, collectively**). The nomination of Dr. Indramani Dhada, Assistant Professor, Department of Civil Engineering, IIT Ropar, Punjab was received on July 10, 2025 (**Annexure—5**) and accordingly the joint committee comprising of the following members was constituted on July 10, 2025, in compliance to the orders of Hon’ble NGT.

- i. Dr. Narender Sharma, Scientist ‘F’, CPCB, Regional Directorate, Chandigarh (Nominated by Chairman CPCB).
- ii. Sh. Lalit Thakur, Environmental Engineer HPSPCB Shimla (Nominated by Chairman HPPCB).
- iii. Dr. Indramani Dhada, Assistant Professor, Department of Civil Engineering, IIT Ropar, Punjab (Expert Member co-opted by the Joint Committee).

The Joint Committee was directed by Hon’ble National Green Tribunal to ascertain the causes of air pollution in the area and suggest remedial measures. **The status of the activities undertaken by the Joint Committee to ascertain the causes of air pollution in the area and suggest remedial measures is as follows:**

1. The joint committee has inspected the area within and around ACC Ltd. Cement Plant including the area where house of the complainant is located 14th July, 2025. The Plant was

found operational on day of site visit. The attendance sheet is annexed as **Annexure-6**.

2. The complainant, Mr. Kashmir Singh, was also present during the site visit to the area where his house is located. He informed the joint committee that although there has been improvement in control of dust pollution from the factory after the intervention of the Hon'ble National Green Tribunal, ACC Cement continues to release dust from the factory intermittently and he has been sharing videos and photographs of the same with the committee members.
3. It was observed that M/s ACC Ltd Cement Plant is in the process of concreting the exit road, which is approximately 600 meters long and varies in width from 4 to 7.5 meters, to reduce dust emissions. However, the concreting of the road and storm drain near Mr. Kashmir Singh's house has not yet started due to pending land demarcation by the revenue department. To expedite this, the Regional Officer, HPSPCB Bilaspur has sent a letter to the Deputy Commissioner Bilaspur on 14.07.2025 (**Annexure-7**), to direct the concerned authority for the demarcation of the said area / land under question.
4. The Joint Committee discussed and proposed to adopt the following approach/methodology for ascertain the qualitative and quantitative source of air pollution in the area and for suggesting remedial measures:
 - i. Estimation of dust emissions from plying of 400-500 trucks per day through a stretch of around 600 meters under reference by considering the emission factor.
 - ii. Validation of the data estimated through emission factor through ambient air quality monitoring for PM 2.5 and PM 10 emissions during peak loading and unloading period for 2 consecutive days.
 - iii. Real time dust monitoring (Concentration and particle size distribution in difference size ranges) during aforementioned ambient air quality monitoring, using GRIMM Aerosol Spectrophotometer and concerting the collected data to inhalable, thoracic and alveolic fractions.
 - iv. Preparation of remediation plan along with suggestive measures based on the data generated from the above steps with regard to concentration, particle size and source of dust emissions.

3.0. Submission of the Joint Committee:

It is humbly submitted that:

- i. The Joint Committee has visited the site and decided the methodology to be adopted for ascertaining the causes of air pollution in the area under reference.
- ii. The cement and clinker dispatch data w.r.t. number of trucks plying through the exit road adjacent to Sh. Kashmir Singh house has been collected from M/s ACC Ltd Cement Plant and estimation of dust emissions based on emission factor will be completed by 30/07/2025.
- iii. It may not be practically feasible to undertake other activities proposed by the Joint Committee in Section 2.0 above, including ambient air quality monitoring and aerosol monitoring, in the ongoing raining season which may lead to error due to wet deposition of dust particles.

In view of the above, it is humbly submitted that the above compliance and status report of the Joint Committee may kindly be considered and taken on record by Hon'ble NGT. It is humbly prayed that a period of three months be granted to the Joint Committee to complete the proposed activities, gather authentic data, identify the sources of air pollution in the area, and prepare appropriate remedial measures for inclusion in the final report. The Joint Committee shall abide by further orders of the Hon'ble NGT, in this matter.

Indramani Dhada
17/7/25
Dr. Indramani Dhada,
Assistant Professor, IIT Ropar
Deptt. of Civil Engineering

Lu
17.07.2025
Sh. Lalit Thakur,
Environmental Engineer
HPSPCB Shimla HP

Lu
17/07/2025
Dr. Narender Sharma,
Scientist 'F'
CPCB, RD, Chandigarh

Date: July 17, 2025.



Assistant Professor
Department of Civil Engineering
Indian Institute of Technology Ropar
Nangal Road, Rupnagar -140001
Punjab, India

Item No. 05

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1332/2024

Kashmir Singh

Applicant

Versus

State of Himachal Pradesh & Ors.

Respondents

Date of hearing: 17.04.2025

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: None for the applicant.

Respondents: Mr. Anil Jaryal, Advocate for respondents no. 1 to 3.
Mr. Raj Kumar, Advocate for respondent no. 4.
Mr. Vaibhav Srivastava, AAG, Ms. Sugandha Anand and Mr. Bhargava
Ravikumar, Advocates for respondent no. 5.
Mr. Atmaram N S Nadkarni, Senior Advocate with Mr. Uday N Tiwary, Mr.
Akshat Tiwary and Mr Aswin BP Advocates for respondent no. 6.

ORDER

1. The applicant- Kashmir Singh had sent a letter petition dated 25.09.2024 to this Tribunal which has been treated and registered as OA No. 1332 of 2024.

2. The applicant raised the grievances regarding dust pollution in the area attributing the same to operation of cement manufacturing company namely M/s ACC Limited Massage ACC Limited. The applicant alleged that dust emitted during the process of cement production was accumulating on pathways, concrete roads and nearby residential accommodations.

3. Vide order dated 02.12.2024, this Tribunal constituted a Joint Committee comprising HPPCB, CPCB and District Magistrate, Bilaspur with direction to visit the site, collect relevant information and find out whether all the requisite steps for containing environment free from pollution have been taken and observed effectively by the Project Proponent in question or there is violation of environmental laws and to submit its report within one month.

4. In compliance thereof, reports dated 24.01.2025 and 15.04.2025 of the Joint Committee were filed by CPCB.

5. In its report dated 15.04.2025, CPCB enlisted the measures taken by the Project Proponent for prevention and control of air pollution and recorded its conclusions and recommendations which are reproduced as under:-

“3.0. Conclusion and Recommendations:

- i. *M/s ACC Ltd is complying with the observations of the Joint Committee with regards to various gaps /violations, made in its earlier "Status cum Progress Report" filed on 24/01/2025, as observed during site inspection conducted by the Joint Committee during 24th -26th March, 2025.*
- ii. *M/s ACC Ltd was found complying with ambient air quality norms for PM10, SOx and Nox parameters as prescribed in National Ambient Air Quality Standards (NAAQS) at 06 locations monitored by the Joint Committee during 24th to 26th March, 2025.*
- iii. *The complainant requested that one sampler be installed at his house for ambient air quality monitoring. On insistence of the complainant, the joint committee selected the best possible location for installing one sampler at the complainant's house, considering the availability of electricity/power point, stability of the ambient air sampler and the safety of the monitoring team, although this sampling location was not meeting the CPCB Guidelines for the measurement of ambient air pollutants, for the following reasons:*
 - i) *The site was adjacent to the road against the 15-meter minimum distance, ii) The inlet height was 2 meters, whereas the recommended height is 3-10*

meters iii) The inlet point was only 1/5th the required height, which as per CPCB Guidelines is 10 mtr in the present case i.e. double the height of nearest 5 mtr high nearby wall and iv) Air flow was obstructed by the adjacent wall, against the guideline for free air movement. The analysis results of monitoring conducted on 25th-26th March, 2025, at this location showed high concentration of Philo indicating impact of road dust due to movement of trucks. ACC Ltd Plant has implemented intermittent sprinkling on the water using tankers on this road. It is therefore recommended to install permanent water sprinklers along the above mentioned 500-meter stretch of road to suppress the dust emissions generated by trucks' movement.

- iv. MIs ACC Ltd was found complying with the norms prescribed for particulate matter emissions based on the monitoring of the OS stacks attached to Cooler ESP, Coal Mill and Cement Mills.*
- v. The Industry is in the process of installing an automatic clinker loading system with an investment of Rs. 15 Crores, which was observed under progress and is expected to complete by October, 2025. It is recommended that the progress of the same be monitored by Himachal Pradesh State Pollution Control Board regularly, to ensure timely completion."*

6. The Respondent No. 6- unit was found to be compliant whereas, air quality parameters outside the residence of the applicant were found to be violative of the environmental norms. The matter of air pollution particularly PM 2.5 exceeding the environmental norms is a matter of grave concern due to its adverse health impacts.

7. The Air (Prevention and Control of Pollution) Act, 1981, while empowering the Central Pollution Control Board and the State Pollution Control Boards and the U.T. Pollution Control Committees constituted thereunder, also imposes obligations on them under Sections 16 and 17. The Central Pollution Control Board and the State Pollution Control Boards and the U.T. Pollution Control Committees claim to be duly discharging the obligations imposed on them. We also find that the regulatory authorities are generally submitting reports regarding

industrial units and other project proponents and even the vehicles plying in the vicinity being compliant with the prescribed norms as in the present case. A question arises if the regulatory authorities are discharging their obligations as required by the above mentioned Statutes and the industries and other project proponents are compliant with environmental norms, then why, despite such compliance, air quality in almost all major cities and other parts of this country exceeds the environmental parameters. We are not focusing on the causes and also the adverse impact of such air pollution for taking requisite remedial measures. On the other hand, we are increasingly becoming accustomed to ever rising levels of air pollution. The causes of air pollution have to be ascertained and remedial measures have to be taken not for well-being of the present generations but also for ensuring the well-being of future generations.

8. In the facts and circumstances of the present case we direct the CPCB and the HPPCB to constitute a Joint Committee comprising of representatives to be nominated by the Chairman of CPCB and the Chairman of HPPCB and one or more Experts to be co-opted by them to ascertain the causes of air pollution in the area and suggest remedial measures. Report by the Joint Committee may be filed within 2 months. The HPPCB will be the nodal authority for the purpose of coordination and compliance and will bear the expenses of the Joint Committee and its Members as per rules.

9. It may also be observed here that vide order dated 10.12.2015 passed in *O.A. No. 157 of 2014* titled *Sarav Shikshit Evam Vs. State of H.P. & Ors.* Environmental compensation of Rs. 50 lakhs was imposed upon the Project Proponent out of which amount of Rs.20 lakhs each was to be deposited with CPCB and HSPCB amount of Rs. 10 lakhs was to be deposited with government hospital in Bilaspur.

10. In its reply, Respondent No. 6 has submitted that the amount of Rs 50 lakhs was deposited by it in compliance of above said order while learned counsels for CPCB and HPPCB seek time to obtain instructions in this regard.

11. Respondent No. 4- CPCB and Respondent No. 5- HPPCB are directed to file specific response in this regard as to whether the amount was so deposited with them and if so deposited what was the mode of utilization of the same for protection and improvement of environment by them.

12. Additional response in this regard be also filed by Respondent No. 4- CPCB and Respondent No. 5- HPPCB within two months.

13. List on 18.07.2025 for further consideration.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 17th, 2025
Original Application No. 1332/2024
AB



Fwd: Regarding: O.A. No. 1332/2024 titled Kashmir Singh v/s State of Himachal Pradesh by Hon'ble NGT

Narender Sharma <narendersharma.cpcb@nic.in>

Wed, May 7, 2025 at 10:33 AM

To: mshppcb <mshppcb@gmail.com>, legalcellhppcb <legalcellhppcb@gmail.com>

Cc: Narender Sharma <rdchandigarh.cpcb@gov.in>, diksharai2018 <diksharai2018@gmail.com>, svijaysaini99 <svijaysaini99@gmail.com>

महोदय,

यह ओए संख्या 1332/2024 में माननीय एनजीटी के दिनांक 17/04/2025 के आदेश के संदर्भ में है, जिसमें माननीय एनजीटी ने निम्नलिखित अवलोकन किया है और निर्देश दिया है कि:

Para 07: *The Air (Prevention and Control of Pollution) Act, 1981, while empowering the Central Pollution Control Board and the State Pollution Control Boards and the U.T. Pollution Control Committees constituted thereunder, also imposes obligations on them under Sections 16 and 17. The Central Pollution Control Board and the State Pollution Control Boards and the U.T. Pollution Control Committees claim to be duly discharging the obligations imposed on them. We also find that the regulatory authorities are generally submitting reports regarding industrial units and other project proponents and even the vehicles plying in the vicinity being compliant with the prescribed norms as in the present case. A question arises if the regulatory authorities are discharging their obligations as required by the above mentioned Statutes and the industries and other project proponents are compliant with environmental norms, then why, despite such compliance, air quality in almost all major cities and other parts of this country exceeds the environmental parameters. We are not focusing on the causes and also the adverse impact of such air pollution for taking requisite remedial measures. On the other hand, we are increasingly becoming accustomed to ever rising levels of air pollution. The causes of air pollution have to be ascertained and remedial measures have to be taken not for well-being of the present generations but also for ensuring the well-being of future generations.*

Para 08: *In the facts and circumstances of the present case we direct the CPCB and the HPPCB to constitute a Joint Committee comprising of representatives to be nominated by the Chairman of CPCB and the Chairman of HPPCB and one or more Experts to be co-opted by them to ascertain the causes of air pollution in the area and suggest remedial measures. Report by the Joint Committee may be filed within 2 months. The HPPCB will be the nodal authority for the purpose of coordination and compliance and will bear the expenses of the Joint Committee and its Members as per rules.*

यह सूचित किया जाता है कि अध्यक्ष, सीपीसीबी ने डॉ. नरेंद्र शर्मा, वैज्ञानिक 'एफ' और क्षेत्रीय निदेशक, सीपीसीबी क्षेत्रीय निदेशालय, चंडीगढ़ (# 9814004377; ईमेल: narendersharma.cpcb@gov.in) को संयुक्त समिति में सीपीसीबी का प्रतिनिधित्व करने के लिए नामित किया है। एचपीसीबी, नोडल एजेंसी होने के नाते मामले में माननीय एनजीटी के आदेशों के अनुपालन में आवश्यक कार्रवाई शुरू कर सकता है।

मामला 18/07/2025 को सुनवाई के लिए सूचीबद्ध है।

धन्यवाद,

नरेंद्र

--- On Tue, 15 Apr 2025 16:56:59 +0530 Narender Sharma <narendersharma.cpcb@nic.in> wrote ---

महोदय,

संदर्भ के लिए उपरोक्त मामले में हस्ताक्षरित रिपोर्ट संलग्न है।

हस्ताक्षरित रिपोर्ट माननीय एनजीटी के समक्ष दाखिल करने के लिए सीपीसीबी मुख्यालय को भेज दी गई है।

धन्यवाद,

नरेंद्र

H.P. STATE POLLUTION CONTROL BOARD

Him Parivesh, Phase-III, New Shimla (H.P.) 171009

No. HPPCB (LB) OA No. 1332/2024- 1521-24

Dated: 02/05/2025

To

The Regional Officer,
HPSPCB, Bilaspur,
District Bilaspur, H.P.

Subject: Order dated 17.04.2025 passed in O.A. No. 1332/2024 titled Kashmir Singh v/s State of Himachal Pradesh by Hon'ble NGT, New Delhi.

Memo:

Please find enclosed herewith copy of order dated 17.04.2025 passed by Hon'ble NGT in the above-cited matter wherein following directions have been passed :-

"...8. In the facts and circumstances of the present case we direct the CPCB and the HPPCB to constitute a Joint Committee comprising of representatives to be nominated by the Chairman of CPCB and the Chairman of HPPCB and one or more Experts to be co-opted by them to ascertain the causes of air pollution in the area and suggest remedial measures. Report by the Joint Committee may be filed within 2 months. The HPPCB will be the nodal authority for the purpose of coordination and compliance and will bear the expenses of the Joint Committee and its Members as per rules."

"...9. It may also be observed here that vide order dated 10.12.2015 passed in O.A. No. 157 of 2014 titled Sarav Shikshit Evam Vs. State of H.P. &Ors. Environmental compensation of Rs. 50 lakhs was imposed upon the Project Proponent out of which amount of Rs.20 lakhs each was to be deposited with CPCB and HSPCB amount of Rs. 10 lakhs was to be deposited with government hospital in Bilaspur."

"...11. Respondent No. 4- CPCB and Respondent No. 5- HPPCB are directed to file specific response in this regard as to whether the amount was so deposited with them and if so deposited what was the mode of utilization of the same for protection and improvement of environment by them..."

In this connection, you shall be the nodal officer for coordination and compliance and Sh. Lalit Kumar, Regional Officer, Shimla, HPSPCB (Ph.No. 7018168221, e-mail: pcbroshimla@gmail.com) shall associate as representative of HPSPCB for the joint inspection and

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submit the report to this office by 10th June 2025 positively, so that same could be filed in the Hon'ble National Green Tribunal.

(Enc..as above)

-Sd-
By Order
The Chairman,
HPSPCB, Shimla, HP
(Approved vide NN-12, E-250611)

Copy to:-

1. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032 for information and with request to nominate a representative on behalf of CPCB for the joint inspection and compliance of directions of Hon'ble NGT.
2. The Joint Controller (F&A), HPSPCB, Shimla, HQ to provide the information with respect to environmental compensation amount received from ACC Barmana and its utilisation as per directions of the Hon'ble National Green Tribunal in O.A. No.157/2024 as per record available in Accounts Branch, HPSPCB within 15 days.
3. Environmental Engineer -cum- Regional Officer, Shimla, HPSPCB: for information and necessary action as representative of HPSPCB for the joint inspection and submission of report.

Signed by

Anil Joshi

Date: 01-05-2025 07:29:51

o/c
Anil Joshi, (IFS)
Member Secretary,
HPSPCB, Shimla.

Urgent Court Matter**H.P. STATE POLLUTION CONTROL BOARD**

Him Parivesh, Phase-III, New Shimla (H.P.) 171009
Ph. 0177 2673766, E-mail: mshppcb1@gmail.com

No. HPPCB (LB) OA No. 1332/2024-4370-72 Dated: 25/06/2025
To

The Faculty Incharge
Central Workshop
National Institute of Technology (NIT) Hamirpur,
H.P. -177005.
Email : pks@nith.ac.in

Subject: Regarding order dated 17.04.2025 passed in O.A. No. 1332/2024 titled Kashmir Singh v/s State of Himachal Pradesh by Hon'ble NGT, New Delhi.

Sir,

The Hon'ble NGT has registered a case on the complaint of Sh. Kashmir Singh Village Khetad, Post Office Barmana, District Bilaspur, H.P wherein it has been alleged that during the process of cement production by M/s ACC Cements Ltd, Barmana, District Bilaspur, H.P. dust is being emitted which is accumulating on pathways, concrete roads and nearby residential accommodations.

The matter was listed before Hon'ble NGT on 17.04.2025 wherein following directions have been passed:-

"...8. In the facts and circumstances of the present case we direct the CPCB and the HPPCB to constitute a Joint Committee comprising of representatives to be nominated by the Chairman of CPCB and the Chairman of HPPCB and one or more Experts to be co-opted by them to ascertain the causes of air pollution in the area and suggest remedial measures. Report by the Joint Committee may be filed within 2 months. The HPPCB will be the nodal authority for the purpose of coordination and compliance and will bear the expenses of the Joint Committee and its Members as per rules." (Copy of order is enclosed)

In this connection, it is requested that Dr. Amarjit Singh, Technical Officer/Scientific Officer, Central Workshop, National Institute of Technology, H.P. or any other suitable expert in the matter may be deputed to assist the Joint Committee in order to ascertain the cause of air pollution in the area in question and to suggest remedial measures. The expert will be granted remuneration as approved by the Board. The expert so deputed may kindly be requested to contact the

Nodal Officer i.e. Sh. Pawan Sharma, Regional Officer, Bilaspur, HPSPCB (Ph. 9418964049, E-mail: pcbrobilaspur1@gmail.com), so that date of inspection may be fixed and report may be filed before the Hon'ble NGT, expeditiously.

This may kindly be treated as urgent being time bound court matter.

(Enclosed: as above)

Sincerely,

Signed by

Anil Joshi

Anil Joshi, (IFS)

**Member Secretary,
HPSPCB, Shimla.**

Date: 24-06-2025 18:40:23

o/c

Copy to:-

1. The Director, National Institute of Technology (NIT) Hamirpur H.P. -177005: for information please.
2. The Regional Officer, Bilaspur, HPSPCB: for information and necessary action.

-sd-

**Anil Joshi, (IFS)
Member Secretary,
HPSPCB, Shimla.**

o/c



Legal Cell <legalcellhppcb@gmail.com>

Regarding order dated 17.04.2025 passed in O.A. No. 1332/2024 titled Kashmir Singh v/s State of Himachal Pradesh by Hon'ble NGT, New Delhi.

ms pcb <mshppcb1@gmail.com>

Wed, Jun 25, 2025 at 12:19 PM

To: pks@nith.ac.in, director@nith.ac.in, psd@nith.ac.in, pcbrobilaspur2@gmail.com

Bcc: legalcellhppcb@gmail.com

Urgent

Sir,

In pursuance of order dated 17.04.2025 of Hon'ble NGT in the above cited matter, it is requested that Dr. Amarjit Singh, Technical Officer/Scientific Officer, Central Workshop, National Institute of Technology, H.P. or any other suitable expert in the matter may be deputed to assist the Joint Committee in order to ascertain the cause of air pollution in the area near M/s ACC Cements Ltd, Barmana, District Bilaspur, H.P. please.

Kindly treated this as urgent being time bound court matter.

2 attachments



HPPCB letter dated 25.06.2025.pdf

1672K



NGT Order dated 17.4.2025.pdf

110K

909
o/c

16

Urgent Court Matter**H.P. STATE POLLUTION CONTROL BOARD**

Him Parivesh, Phase-III, New Shimla (H.P.) 171009

Ph. 0177 2673766, E-mail: mshppcb1@gmail.com

No. HPPCB (LB) OA No. 1332/2024- 4960
To

Dated: 4/07/25

The Director,
National Institute of Technology (NIT),
Hamirpur H.P. -177005.
(Email: director@nith.ac.in).

Subject: Regarding order dated 17.04.2025 passed in O.A. No. 1332/2024 titled Kashmir Singh v/s State of Himachal Pradesh by Hon'ble NGT, New Delhi.

Sir,

This is in continuation of office letter no. HPPCB (LB) OA No. 1332/2024-4370-72 dated 25.06.2025 on the above cited subject matter regarding air pollution due to cement production by M/s ACC Cements Plant at Barmana, District Bilaspur, H.P. (copy of the letter dated 25.06.2025 is enclosed herewith for ready reference).

In this regard, it is requested that a suitable expert in the matter may urgently be deputed to assist the Joint Committee constituted by Hon'ble NGT so, that inspection of the site can be conducted in order to ascertain the cause of air pollution in the area in question and report can be filed in court within time.

This may kindly be treated as urgent being time bound court matter.

(Enclosed: as above)

Sincerely,

Signed by

Anil Joshi

Date: 04-07-2025 07:03:16

Anil Joshi, (IFS)
Member Secretary,
HPSPCB, Shimla.



Legal Cell <legalcellhppcb@gmail.com>

Regarding order dated 17.04.2025 passed in O.A. No. 1332/2024 titled Kashmir Singh v/s State of Himachal Pradesh by Hon'ble NGT, New Delhi.

ms pcb <mshppcb1@gmail.com>
To: director@nith.ac.in, psd@nith.ac.in
Bcc: legalcellhppcb@gmail.com

Fri, Jul 4, 2025 at 12:14 PM

Urgent

Sir,

This is in continuation of office letter no. HPPCB (LB) OA No. 1332/2024-4370-72 dated 25.06.2025 on the above cited subject matter regarding air pollution due to cement production by M/s ACC Cements Plant at Barmana, District Bilaspur, H.P. (copy of the letter dated 25.06.2025 is enclosed herewith for ready reference).

In this regard, it is requested that a suitable expert in the matter may urgently be deputed to assist the Joint Committee in order to ascertain the cause of air pollution in the area in question and to suggest remedial measures, so that date of inspection may be fixed and report may be filed before the Hon'ble NGT within time.

This may kindly be treated as urgent being time bound court matter.

 **HPSPCB Letter letter dated 04.07.2025.pdf**
3746K

**H.P. STATE POLLUTION CONTROL BOARD**

Him Pariyesh, Phase-III, New Shimla (H.P.) 171009
Ph. 0177 2673766, E-mail: mshppcb1@gmail.com

No. HPPCB/OA No. 1332/2024- 4966

Dated:- 04.07.2025

To

The Director,
IIT Ropar,
Rupnagar, Punjab- 140001
Email : director@iitrpr.ac.in

Subject: Regarding order dated 17.04.2025 passed in O.A. No. 1332/2024 titled Kashmir Singh v/s State of Himachal Pradesh by Hon'ble NGT, New Delhi.

Sir,

The Hon'ble NGT has registered a case on the complaint of Sh. Kashmir Singh Village Khetad, Post Office Barmana, District Bilaspur, H.P wherein it has been alleged that during the process of cement production by M/s ACC Cements Ltd, Barmana, District Bilaspur, H.P. dust is being emitted which is accumulating on pathways, concrete roads and nearby residential accommodations.

The matter was listed before Hon'ble NGT on 17.04.2025 wherein following directions have been passed:-

"....8. In the facts and circumstances of the present case we direct the CPCB and the HPPCB to constitute a Joint Committee comprising of representatives to be nominated by the Chairman of CPCB and the Chairman of HPPCB and one or more Experts to be co-opted by them to ascertain the causes of air pollution in the area and suggest remedial measures. Report by the Joint Committee may be filed within 2 months. The HPPCB will be the nodal authority for the purpose of coordination and compliance and will bear the expenses of the Joint Committee and its Members as per rules." (Copy of order is enclosed)

In this connection, it is requested that a suitable expert in the matter may be deputed to assist the Joint Committee in order to ascertain the cause of air pollution in the area in

question and to suggest remedial measures. The expert will be granted remuneration as approved by the Board. The expert so deputed may kindly be requested to contact the Nodal Officer i.e. Sh. Pawan Sharma, Regional Officer, Bilaspur, HPSPCB (Ph. 9418964049, E-mail: pcbrotilaspur1@gmail.com), so that date of inspection may be fixed and report may be filed before the Hon'ble NGT, expeditiously.

This may kindly be treated as urgent being time bound court matter.

(Enclosed: as above)

Sincerely,


Anil Joshi, (IFS)
Member Secretary,
HPSPCB, Shimla.



Order dated 17.04.2025 passed in O.A. No. 1332/2024 titled Kashmir Singh v/s State of Himachal Pradesh by Hon'ble NGT, New Delhi.

1 message

Legal Cell <legalcellhppcb@gmail.com>
To: director@iitrpr.ac.in

Fri, Jul 4, 2025 at 3:19 PM

Urgent

Respected Sir,

In the above cited subject court matter it has been alleged that during the process of cement production by M/s ACC Cements Ltd, Barmana, District Bilaspur, H.P. dust is being emitted which is accumulating on pathways, concrete roads and nearby residential accommodations.

In this regard, as directed by Hon'ble NGT vide order dated 17.04.2025, it is requested that a suitable expert in the matter may urgently be deputed to assist the Joint Committee in order to ascertain the cause of air pollution in the area in question and to suggest remedial measures, so that date of inspection may be fixed and report may be filed before the Hon'ble NGT within time.

This may kindly be treated as urgent being time bound court matter.

-
Regards

**Legal Cell,
HP State Pollution Control Board,
Shimla.**

2 attachments

 **HPPCB letter to IIT Ropar.pdf**
196K

 **NGT Order dated 17.4.2025.pdf**
110K

To legalcellnppcb@gmail.com

21

[Annexure-5](#) 914

Cc Director [AT] IIT Ropar · director@iitrpr.ac.in
Head Department of Civil Engineering ·
hodce@iitrpr.ac.in
Indramani Dhada · idhada@iitrpr.ac.in

Date Jul 10, 2025, 12:10 PM



Standard encryption (TLS).

[View security details](#)

Dear Sir/Madam,

With reference to the trailing email, kindly note that the Director, IIT Ropar has nominated Dr. Indramani Dhada, Assistant Professor, Department of Civil Engineering as an expert from IIT Ropar. He may be contacted at M: 8005382785.

[Show quoted text](#)

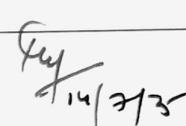
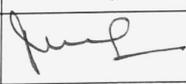
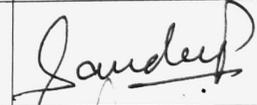
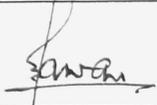
With regards

निदेशक कार्यालय/Director's Office

भा.प्रौ.सं.रोपड/Indian Institute of Technology Ropar

रूपनगर, पंजाब-१४०००१, भारत/Rupnagar, Punjab - 140001,

Attendance Sheet of Joint Inspection Committee in OA#1332/2024 in Kashmir Singh v/s State of Himachal Pradesh on date 14/07/2025

Sr. No	Name	Designation	Signature
1.	Dr. Narendra Sharma	RD, CPCB, Ind	 14/7/25
2.	Dr. Indramani Shukla	Assistant Professor, IIT Ropar	Indramani Shukla 14/7/25
3.	Saif Tahir	EE, 49 SPB Shiwa	 14/7/25
4.	Mullesh Sharma	CMO, ACC Cement (Adani Cement)	
5.	Dr. Premal Ranjan	Corporate Head Environment - Adani Cement	
6.	Mahaveer S. Bolia	CPM, ACC Cement Bagel. (Adani Cement)	
7.	Sandeep Sharma	DGM - Env.	
8.	Raman Sharma	RO, PCB, Bilaspur	
9.	Kashmir Singh	Compliment.	
	<p>Note: The compliment was not associated inside the premises, however, the compliment was present at his house situated adjacent to ACC premises. The complaint was informed about the inspection at the spot and prior information was given.</p>		
		Kashmir Singh	

Urgent
Hon'ble NGT Matter



H.P. STATE POLLUTION CONTROL BOARD

Regional Office Bilaspur, Near HPPWD Rest House Dholra,
Tehsil Sadar, District Bilaspur Himachal Pradesh
Telefax- 01978-223550, E-mail: pcbrobilaspur2@gmail.com



No. PCB/RO/BLP/(167) OA No. 1332/2024- 708

Dated- 14/07/25

To

The Deputy Commissioner,
Bilaspur, Distt. Bilaspur (HP)

Subject: OA No. 1332/2024 titled as Kashmir Singh V/s State of H.P. & Ors. pending before NGT, New Delhi.

Sir,

This is in reference to a complaint filed by Sh. Kashmir Singh S/o Sh. Sant Ram, Village Khater, Post Office Barmana, Tehsil Sadar, District Bilaspur, HP in Hon'ble NGT regarding air pollution caused by M/s ACC Cement Plant.

Whereas, a joint committee has been constituted by Hon'ble NGT vide order dated 18.04.2025 which is comprising of representatives to be nominated by the Chairman of CPCB and the Chairman of HPPCB and one or more Experts to ascertain the causes of air pollution in the area and suggest remedial measures.

In this regard, M/s ACC Cement Plant and adjacent areas was inspected by the joint committee on 14.07.2025 comprised of Regional Director, CPCB Chandigarh, Environmental Engineer HPSPCB Shimla, Assistant Professor IIT Ropar and Regional Officer HPSPCB Bilaspur in the presence of applicant Sh. Kashmir Singh.

During the inspection, Sh. Kashmir Singh has raised concern regarding the accumulation of water during rain on his land adjacent to cement exit gate of ACC Ltd after the partial construction of storm water drain by ACC Ltd and he also intimated that the said storm water drain should be constructed on land other than his land as there is dispute on the said land.

Keeping above facts into consideration, the joint committee is of the view that necessary storm water drain should be constructed by ACC Ltd. along with concreting of the said road in order to have proper storm water drainage system adjacent to Sh. Kashmir Singh structure.

Therefore, it is requested to kindly direct the concern Tehsildar (Sadar) to carry out demarcation of the said area/land required for the construction of drain & footpath in presence of sh. Kashmir Singh, Representatives of ACC Cement Plant, Officials of Pollution Control Board along with Police Personnel so that the Hon'ble NGT could apprised accordingly.

This is submitted for kind information and further necessary action, please.

Yours faithfully,

Regional Officer

HPSPCB Regional Office Bilaspur

Telefax- 01978-223550

o/c